

# Uttar Pradesh Secondary Education Services Selection Board (Second Amendment) Act, 2006

### 40 OF 2006

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# Uttar Pradesh Secondary Education Services Selection Board (Second Amendment) Act, 2006

#### 40 OF 2006

#### AN ACT

further to amend the Uttar Pradesh Secondary Education Services Selection Board Act, 1982.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:-

# 1. Short title :-

This Act may be called the Uttar Pradesh Secondary Education Services Selection Board (Second Amendment) Act, 2006.

# 2. Amendment of section 5 of U.P. Act no. 5 of 1982 :-

I n section 5 of the Uttar Pradesh Secondary Education Services Selection Board Act, 1982,-

(a) in sub-section (1) for the words "four years" the words "six years" shall be substituted;

(b) after sub-section (5) the following sub-section shall be inserted, namely:-

"(6) The provisions of sub-section (1) as amended by the Uttar Pradesh Secondary Education Services Selection Board (Second Amendment) Act, 2006 shall apply also to every member holding office on the commencement of the said Act."